

F.No. 225/161/2020/ITA.II
Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the.....^{15th}December, 2020

Order

The Central Board of Direct taxes, in exercise of powers conferred under section 138(1)(a) of Income-tax Act, 1961 ('Act'), hereby directs that **Director General of Income-tax (Systems), New Delhi** shall be the Specified Authority for furnishing information to **Secretary, Citizen Resources Information Department, Government of Haryana** as notified vide Notification No.90/2020 dated 15.12.2020 for the purposes of sub-clause(ii) of clause (a) of sub-section (1) of section 138 of the Act.

2. The mechanism of sharing of information shall be:-

- (i) Notified Authority of Government of Haryana shall share the PAN/Aadhaar Number along with the Assessment Year and income-threshold.
- (ii) Based on the input parameters, Specified Authority shall provide the response in the form of flags "Yes/No/Not Available" to indicate whether the Gross Total Income/Total Income as per the ITR for a particular Assessment Year is above or below the income-threshold.

-sd-

(Rajarajeswari R.)
Under Secretary, (ITA-II), CBDT

Copy forwarded to:-

1. PPS to FM/Dir(FMO)/OSD TO MoS (R)/PPS to RS/PPS to chairman, CBDT and all Members, CBDT
2. Principal Secretary, Citizen Resources Information Department ,Government of Haryana
3. Pr. DGIT (Systems), New Delhi
4. All Pr. CCsIT/DGsIT for kind information
5. ADG (S)-4, New Delhi, for placing on the website: www.incometaxindia.gov.in
6. Guard File

Rajarajeswari R.
(Rajarajeswari R.) 15/12/2020

Under Secretary, (ITA-II), CBDT